

(ii) *Demands as legal heir of his father,
late Nawab Raza Ali Khan*

Tax.	Amount Rs.
Income-tax.	.. 1,17,185
Wealth-tax.	.. 2,32,627
Expenditure-tax.	.. 54,422
Gift-tax.	.. 22,888
Estate Duty.
	Rs. 4,27,122
Total :	Rs. 7,72,005

(c) Shri Murtaza Ali Khan's assets, including the heirloom jewellery and a house at 148 Sunder Nagar, New Delhi, have been attached by the Tax Recovery Officer. The proclamation of sale in respect of the house has already been made and the matter is being pursued.

**LOAN APPLICATION WITH INDUSTRIAL
FINANCE CORPORATION**

*488. SHRI TRILOKI SINGH : Will the Minister of FINANCE be pleased to state :

(a) the number of applications for loans pending with the Industrial Finance Corporation of India Limited, from concerns which propose to set up industries in U.P.;

(b) for how long these applications have been pending and the causes of delay, if any; and

(c) whether any of these applications are from areas declared backward; if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (c) A statement is laid on the Table of the House.

STATEMENT

(a) to (c) As on the 30th April, 1972, the Industrial Finance Corporation of India had six applications for loans pending with it from concerns for their projects in Uttar Pradesh. Out of these, two for manufacture of alloy steel and ingots, one for manufacture of tubes and one for manufacture of tubular poles are to be established in the notified backward districts.

The applications have been pending over a period of two to four months. Applications of two concerns have already been placed before the Board of the Corporation for consideration. Two concerns are likely to

shift their factory sites to another State; the processing of applications in these cases would be undertaken after the entrepreneurs concerned have taken their decision on the new locations. In one case the concern has to produce clearances under the Monopolies and Restrictive Trade Practices Act and in the case of one concern the application was received towards the end of April 1972 only and is in the early stages of processing.

**EMPLOYMENT OPPORTUNITIES FOR LOCAL
PEOPLE IN PUBLIC SECTOR UNDERTAKINGS**

*489. SHRI N.R. CHOUDHURY: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that youth of Eastern Indian States are denied due opportunities of employment in public Sector Undertakings located in that region;

(b) if so, the steps that Government propose to take to give them their due share of employment in those undertakings;

(c) whether Government have made any rule for giving preference to local youth in the matter of employment in public sector undertakings; and

(d) if not, the reasons therefor?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI K.R.GANESH : (a) to (d) A statement is laid on the Table of the House.

STATEMENT

The recruitment policy for Public Enterprises, including those situated in eastern States, is designed to ensure that the local population gets due share in the employment potential generated in the public sector undertakings, particularly in the lower posts! it is stipulated at the same time that the recruitment for the middle level and for the senior posts will be made on an All-India basis, taking into account merit and qualifications.

In order to enforce the accepted policy of giving preference to local people in regard to appointment in the lower posts, instructions have been issued to the public sector undertakings to recruit their staff against posts carrying a basic salary of not more than Rs. 500/-p. m. only through National Employment Service. Other sources of recruitment for such posts are to be tapped only if Employment Exchanges issue "nonavailability certificate" when posts are advertised, it has to be ensured that local newspapers, particularly those published in local languages, are covered. Such advertisements have to make a particular mention that

preference would be given to persons who are registered with Employment Exchanges. A representative of the State Government is also included as a member of the Selection Committee for lower and middle level posts.

In view of the instructions referred to above, local people are getting chances in posts carrying a salary of Rs. 500/-and below. As for posts at higher levels, it true that local people have to compete with candidates from other States, since for such posts the selection is made on an All-India basis and on merit of the competing candidates.

DEVELOPMENT OF AIR TRAFFIC IN ASSAM REGION

*490. SHRI N. C. BURGOHAIN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether in view of the fact that there is a considerable increase in air traffic in Arunachal, Nagaland, Meghalaya, Manipur, Tripura and Assam region, Government propose to introduce additional air services in that region; and

(b) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b) Indian Airlines have increased the I capacity covering the cities of Gauhati and Agartala which provide rallying points of traffic to the States in the region. The question of further augmenting services in the region is under review.

HONORARY RANK OF GENERAL OF ROYAL NEPAL ARMY TO INDIAN ARMY CHIEF

*491. SHRIMATI SAVITA BEHEN: will the Minister of DEFENCE be pleased to state: (a) whether it is a fact that the Chief of Army Staff, General Manekshaw has been conferred with the honorary rank of General of the Royal Nepal Army;

(b) whether previous to this also some Chiefs of Army Staff were conferred with the honorary rank of Generals of Royal Nepal Army;

(c) whether such rank to a Government Officer is conferred with the concurrence of the Government of India;

(d) the names of previous Generals of the Indian Army who were conferred with the honorary rank of General of Royal Nepal Army; and

(e) whether the Government of Nepal had ever sought the advice of these Generals on her defence matters ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) to (c) Yes, Sir.

(d) Generals J. N. Chaudhari and P. P. Kumaramangalam.

(e) No, Sir.

D.A. AS PART OF PAY OF CENTRAL GOVERNMENT EMPLOYEES

*492. SHRI SITARAM JAIPURIA : Will the Minister of FINANCE be pleased to state :

(a) the date since when dearness allowance is being treated as part of pay for the Central Government employees;

(b) whether this is applicable to the employees working in the University Grants Commission and the Central Universities also; if not, the reasons therefor; and

(c) whether the Central Government employees get leave with all allowances when they are sponsored for study or training abroad under the various foreign scholarship schemes; if so, the details of the allowances admissible in such cases, and if not; the reasons for not granting extra allowances during this period ?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI K. R. GANESH) : (a) 1st December, 1968.

(b) The orders issued by Central Government treating part of dearness allowance as pay for certain purposes are applicable to Central Government employees and are not directly applicable to employees working in University Grants Commission and central Universities, which are autonomous bodies.

(c) Central Government employees sponsored by Government for training abroad under the various training schemes of the United Nations, Colombo Plan, etc., are treated as on duty and not as on leave. Those, who are selected for higher studies/training abroad under some of the foreign scholarships schemes are granted special leave on half average pay, and during such leave in addition to leave salary, they are entitled to dearness allowance at the appropriate rates.

LOCK OUT AT AVADI-TANK FACTORY

*432. SHRI T. V. ANANDAN : Will the Minister of DEFENCE be pleased to state :

†[Transferred from the 25th May, 1972]